

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3055
ANSWERED ON:29.11.2010
HOUSES ON WASTE LAND
Amlabe Shri Narayan Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to give permission to construct houses on waste land instead of cultivable land;
- (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a)to(c): Land and its management falls within the administrative jurisdiction of the State Governments as provided under Entry No. 18 of State List (List II) of Seventh Schedule to the Constitution. Accordingly, the State Governments take the decision to give permission to construct houses on wasteland or cultivable land. Under Indira Awas Yojana, the Ministry of Rural Development provides assistance for construction of houses to eligible persons who hold the title to the land through inheritance, purchase or allotment of land by the State Governments on a lease-hold or free-hold basis.